

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 100 of 2021

Preeti Sahay ... **Petitioner**
-Versus-
The State of Jharkhand & another ... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Saurabh Shekhar, Advocate
For the State : Mr. Amitesh Kumar Geasen, A.C. to S.C.-I
For Opp. Party No.2 : Mr. Fahad Alam, Advocate

02/26.03.2021. Heard Mr. Saurabh Shekhar, learned counsel for the petitioner, Mr. Amitesh Kumar Geasen, learned counsel for the State and Mr. Fahad Alam, learned counsel for opposite party no.2.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties. Mr. Amitesh Kumar Geasen waives notice on behalf of opposite party no.1 and Mr. Fahad Alam waives notice on behalf of opposite party no.2.

Opposite party no.2 is directed to file show-cause within four weeks.

Post this matter after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Ajay/